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Date: 24/08/2025

Sajjan Singh And Others Vs State Of Uttar Pradesh And Another

Court: Allahabad High Court

Date of Decision: April 11, 2019

Acts Referred: Code Of Criminal Procedure, 1973 â€" Section 173(2), 195(1)(b)(2), 482

Indian Penal Code, 1860 â€" Section 420, 467, 468, 471, 504, 506

Scheduled Castes And Tribes (Prevention Of Atrocities) Act, 1989 â€" Section 3(1)(10)

Uttar Pradesh Land Revenue Act, 1901 â€" Section 279

Hon'ble Judges: Suresh Kumar Gupta, J

Bench: Single Bench

Advocate: Umesh Chandra Mishra, Brij Raj Singh, D.K.Singh, D.K.Singh Somvanshi, Devesh Vikram, P.K. Dixit, Ram

Ashish Pandey

Final Decision: Allowed

Judgement